

[Shri Abdul Ghafoor]

that inadequate funds have been provided for this plan but funds have been provided to the extent it was possible to do so.

In the end I would like to request the hon. Member to withdraw his Resolution.

[English]

MR. DEPUTY SPEAKER : Prof. Saifuddin Soz—are you withdrawing your statutory resolution ?

PROF. SAIFUDDIN SOZ : I am not withdrawing, Sir.

MR. DEPUTY SPEAKER : So, the question is :

‘ This House disapproves of the National Capital Region Planning Board Ordinance, 1984 (Ordinance No. 11 of 1984) promulgated by the President on the 19th October, 1984.’

The motion was negatived.

MR. DEPUTY SPEAKER : Now, the question is :

“That the Bill to provide for the constitution of a Planning Board for the preparation of a plan for the development of the National Capital Region and for co-ordinating and monitoring the implementation of such plan and for evolving harmonized policies for the control of land-uses and development of infrastructure in the National Capital Region so as to avoid any haphazard development of that region and for matters connected therewith or incidental thereto, as passed by

Rajya Sabha, be taken into consideration.”

The motion was adopted.

MR. DEPUTY SPEAKER : Now, the House will take up clause-by-clause consideration of the Bill.

The Question is :

“That clauses 2 to 41 stand part of the Bill.”

The motion was adopted

*Clauses 2 to 41 were added to the Bill.
The Schedule was added to the Bill.*

Clause 1. The Enacting Formula, the Preamble and the Title were added to the Bill.

SHRI ABDUL GHAFOOR : I beg to move :

“That the Bill be passed.”

MR. DEPUTY SPEAKER : The question is :

“That the Bill be passed.”

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up the Private Members' Business.

Prof. Madhu Dandavate,

CONSTITUTION (AMENDMENT)
BILL*

(Amendment of article 371)

[English]

PROF. MADHU DANDAVATE (Rajapur) : I beg to move for leave to